

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 1273/94

Transfer Application No.

Date of Decision 23.11.1995

Shri P.K.Sarvade

Petitioner/s

Shri B.Dattamoorthy

Advocate for
the Petitioners

Versus

Union of India & Ors.

Respondent/s

Shri S.S.Karkera for Sh.P.M.Pradhan

Advocate for
the Respondents

CORAM :

Hon'ble Shri. P.P.Srivastava, Member (A)

Hon'ble Shri.

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?


(P.P.Srivastava)

Member (A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

OA.NO. 1273/94

Shri P.K.Sarvade

... Applicant

V/S.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Member (A) Shri P.P.Srivastava

Appearance

Shri B.Dattamoorthy
Advocate
for the Applicant

Shri S.S.Karkera for Sh.P.M.Pràdhan
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 23.11.1995

(PER: P.P.Srivastava, Member (A))

The applicant has claimed the T.A. bills for the period from October, 1990 to February, 1992 which were not sanctioned by the respondents upto the time of his voluntary retirement which he took on 6.11.1992. The applicant has claimed the T.A. for the amount of Rs.3546.70, the applicant was sanctioned the amount of Rs.2246.45 on 5.10.1993, i.e. 11 months after the retirement. While deducting the claims the respondents have not given any reasons as to why the mileage allowance and the daily allowance had been deducted from the T.A. bills. The applicant has sought relief through this OA. that the respondents be directed to reconsider the travelling allowance which has been deducted from his claim, i.e. Rs.1300.25.



2. In the facts and circumstances of this case, I, hereby, direct that the respondents should consider the claim of the applicant for the amount of Rs.1078.10 within the frame work of rules and inform the applicant of the reasons if after the reconsideration the amount not paid by them to the applicant, by a speaking order. The applicant would be at liberty to represent against any deduction which would still be made by the respondents. The respondents would complete this exercise within a period of two months from the date of receipt of this order. The OA. is disposed of with the above directions.



(P.P. SRIVASTAVA)

MEMBER (A)

mrj.